

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1273 of 2019

IN THE MATTER OF:

Bijay Pratap Singh

....Appellant

Vs.

Unimax International & Anr.

....Respondents

Present:

For Appellant:

For Respondents:

**Mr. Nilanjan Chatterjee and Mr. Niladree
Chatterjee, Advocates for Home Buyers
Mr. Geetesh Meena, Advocate for R-1.
Mr. Abhijeet Sinha and Ms. Srishti Badhwan,
Advocates along with Mr. Punkaj Jain, RP**

ORDER

17.02.2020: The Learned Counsel for the Appellant is not present. On his behalf the Appellant in person appears before this Appellate Tribunal and informs that his Learned Counsel is engaged in Hon'ble Supreme Court. Hence, not in a position to appear today.

It is represented on the other side that the Appellant has not handed over all materials/ documents and records and as such this Tribunal, to prevent an aberration of justice, and to substantiate the cause of justice, directs the Appellant to hand over all records to the Resolution Professional – Mr. Punkaj Jain by 24.02.2020.

Place this matter 'For Orders' on **25th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn